CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 309/GT/2015

Subject : Revision of tariff after truing up exercise in respect of Pragati - III Combined Cycle Power Station power plant (1371.2 MW) for the period from COD of Unit- I to 31.3.2014.

Petition No. 221/GT/2015

Subject : Determination of tariff for of Pragati - III Combined Cycle Power Station power plant (1371.2 MW) for the period 2014-19.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited & Others

Date of hearing : 11.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, PPCL
Ms. Anushree Bardhan, Advocate, PPCL
Shri Shubham Arya, Advocate, PPCL
Shri Surendra Kumar, PPCL
Shri R.K. Yadav, PPCL
Shri Ashutosh Kr. Srivastava Advocate, BRPL, BYPL & TPDDL
Shri Anivesh Bharadwaj, Advocate, BRPL, BYPL & TPDDL
Ms. Shefali Sobti, TPDDL
Ms. Vasudha Sen, BYPL

Record of Proceedings

These petitions were taken up for hearing today.

2. The Commission vide ROP of the hearing dated 22.5.2018 had directed to list the above said petitions on the date when Review Petition (17/RP/2018) is listed for ‘admission’. In line with the above direction, the learned counsel for the respondent, BRPL & BYPL submitted that since the decision in the review petition will have bearing on the above petitions, these tariff petitions may be listed along with the said review petition.
3. The learned counsel for the petitioner submitted that the Commission may consider to determine the tariff of the generating stations independently which shall be subject to any changes that may require in the light of the decision taken in the review petition.

4. The Commission after hearing the parties adjourned the hearing and directed the listing of these petitions along with review petition (17/RP/2018) in the month of October, 2018. The date of hearing of these petitions shall be separately intimated.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)